

include a programme to bring assured irrigation to about 10 m. ha. of command area during the next five years. Proposals for III plan have, however, not been finalised.

**Study of Market Research Wing of the Textile Committee**

10035. SHRI KAMALUDDIN AHMED: Will the Minister of TEXTILES be pleased to state:

(a) whether the studies carried out by the Market Research Wing of the Textile Committee has shown that there is a high mark up between the ex-mill price of synthetic fibre/yarn and synthetic blended fabrics and the retail prices of these fabrics;

(b) if so, the mark up between the ex-mill prices and the retail prices;

(c) whether duty concessions granted by Government in respect of PSF, NFY, PFY etc. do not reach the consumer; and

(d) the action Government propose to take to ensure that such duty concessions are passed on to the ultimate consumer?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) and (b). A pilot survey on the movement of prices of selected varieties of textiles which was conducted during 1979 by Textile Committee concluded that trade margin differences between ex-mill prices and retail prices in case of selected varieties of synthetics and blended textiles ranged between 40% to 50% in the local market at Bombay. The trade margin in case of up-country centres in the interior and away from production centres was further higher by about 10%. In February, 1990, the percentage differences between ex-mill and retail prices was between 39.2% to 35.1%.

(c) The fiscal duty reliefs given in 1988-89 Budget were not fully passed on to the consumer mainly because of increase in the prices of raw-material which go into the manufacture of these fibres/yarns.

(d) In order to ensure that benefits of such duty concessions are passed on to ultimate consumer, periodical review and monitoring of prices etc. is done by the government.

**Batra Hospital, New Delhi**

10036. SHRI E.M.S. PAKEER MOHAMMED: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware that the Batra Hospital in Delhi is a charitable hospital but it is charging abnormal fee from the public;

(b) whether the said hospital has revised their rates without the prior permission from Government; and

(c) if so, the steps taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) to (c). Batra Hospital run by a charitable society, is registered under Delhi Nursing Home Registration Act, 1953. Revision of rates in private hospitals does not require prior permission of Government.

**C.B.I. Enquiry against N.T.C. Officials**

10037. SHRI VAMANRAO MAHADIK: Will the Minister of TEXTILES be pleased to state:

(a) whether CBI enquiries was ordered against top officers of N.T.C. (National Textile Corporation) of Bombay;